Issue of a Commemorative stamp on the Death Centenary of Maharaja Ranbir Singh

410. SHRI DHARAM **CHANDER** PRASHANT: Will the Minister of COM-MUNICATIONS be pleased to refer to the answer to Unstarred Question 1397 given in the Rajya Sabha on the 12th March, 1984 and state the action Government have taken on the suggestion ol issuance of a special stamp to commemorate the death anniversary of Maharaja Rabir Singh in 1985?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI VIJAY N. PATIL): It has been decided to place the proposal for the issuance of a special stamp to commemor ate the death centenary of Maharaj Ranbir singh, for consideration before the Philatelic advisory Committee

Functioning of a Post Office in Multani Dhamla Area in Delhi

- 411. SHRI RAM PUJAN PATEL: Will the Minister of COMMUNICATIONS be pleased to state:
- (a) whether it is a fact that, a Post Office in Multani Dhanda area in Delhi has been functioning since. 1950 in one room of 14ft. X 12 ft.;
- (b) if so, what are the reasons for not shifting the Post Office to some spacious place in the same locality;
- (c) whether it is ak,o a fact that the behaviour of staff working in the Multani Dhanda Post Office is very rude towards the people, particularly with the labourers coming to the Post Office; and
- (d) If so, what action Government pro pose to take against such staff?

THE DEPUTY MINISTER IN THE COMMUNICATIONS MINISTRY OF (SHRI VIJAY N. PATIL): (a) No. Sir. Multani Dhanda Post Office has been functioning since 10-7-1952 in a shop measuring 26 7.5 sq. ft. i.e. 14'-3" x 18'-9"

(b) The Post Office could not be shifted from the present premises due to non-

availability of suitable accommodation ir< the locality.

to Questions

- (c) No, Sir.
- (d) In view of (c) above, question does not arise.

कांटी विजली परियोजना

- 412. श्री हक्मदेव नारायण यादव: क्या ऊर्जा मंत्री 27 फरवरी, 1984 को राज्य सभा में अतारांकित प्रश्न 127 के दिये गए उत्तर को देखेंगे स्रीर यह बताने की कपा करेंगे कि :
- (क) कांटी ताप बिजली परियोजना हेतु केन्द्रीय सरकार द्वारा ग्रब तक कितना अन्दान कर्ज दिया जा चका है और कितना दिया जाना है;
- (ख) क्या यह सच हैं कि विहार सरकार कांटी ताप बिजली परियोजना के लिए स्वीकृत राशि का अन्यत उपयोग कर रही है; यदि हां, तो केन्द्रीय सरकार इस परियोजना को यथाशीझ पूरा करने के लिए क्या कार्यवाही करने का विचार रखती है; ग्रीर
- (ग) क्या यह सच है कि निर्माण कार्य में विलम्ब होने का एक कारण यह है कि निर्माण स्थल से भारी माला में सीमेंट, लोहे ग्रीर ग्रन्य सामग्री की चोरी हो रही है ?

ऊर्जा मंत्रालय में राज्य मत्री (श्री ग्रारिक मोहम्मद खां) : (क) राज्यों को केन्द्रीय सहायता राष्ट्रीय विकास परि-पद द्वारा अनुमोदित किए गए फार्मले पर बताक ऋणों तथा ब्लाक अनदानों के रूप में दी जाती है। यह सहायता प्रत्येक राज्य को उनकी सम्पूर्ण वार्षिक योजना के लिए दो जाती है ना कि किसी परि-योजना या विकास के क्षेत्र को दी जाती है।

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Telegrams Intercepted in Jammu ami.. Kashmir

- 413. SHRI DHARAM CHANDER PRASHANT: Will the Minisler of COM-MUNICATIONS be pleased to state:
- (a) whether it is a fact that press telegrams are intercepted by CID men in ihe telegraph offices in Jammu and Kashmir Stale and that the press reporters have lodged several complaints with the senior officers of the P&T Department; and
- (b) whether it is also a fact that they had also been complaining that their press telegrams are delayed due to interference by the CID men?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI VIJAY N. PATIL): (a) No, Sir, No, such cases have been reported in the recent past.

(b) Does not arise.

Provident Fund aad ESI dues from Empployces of Samachar Utr.trati

- 414. DR. BAPU KALDATE Will the Minister of LABOUR AND REHA-BILITATION be pleased to state:
- (a) whether Provident Fund and the E.S.I, dues have been collected from the employees of 'Samachar Bharati":
- (b) if so, what are the details of the dues recovered from the employees since April, 1978:
- (c) whether any account has been opened with the Provident Fund Commissioner and the amounts deposited regularly;
- (d) whether the Provident Fund authorities have made any scrutiny of the wage bill of the 'Samachar Bharati during the last five years;

(e) whether any steps have been taken by the Provident Rind authorities to realise the arrears of provident fund; and

to Questions

(f) whether any cases have been registered; if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI DHARMAVIR). (a) to (f) Information is being collected and will be laid on the Table of the House.

Cases against The Provident Fund Commissioner, Uoinbay

- 415. DR. BAPU KALDATE; Will the Minister of LABOUR AND REHABILITATION be pleased to state:
- (a) whether it is a fact that the employees of 'Samachar Bharati' have filed cases in the Bombay High Court against the Provident Fund Commissioner, Bombay;
- (b) if so, what are the details in [his regard;
- (c) whether any case has been filed by the employees against the management of Samachar Bharati with the Delhi Administration; and
 - (d) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI DHARMAVIR): (a) and (b) According to the provident fund authorities, the Samachar Bharati Karamchari Sangathan has filed a writ petition in the Bombay High Court againsl the order of 'he Central Provident Fund Commissioner granting instalment facility to Mis. Samachar Bharati and praying for an order directing the Central Provident Fund Commissioner to recover the Emp-ployees Provident Fund dues. The writ has been admitted.

(c) and (d) According to available information, one employee had filed a case against the management against his trans-er from Delhi to Varanasi. The case was closed on his being given posting in Delhi. Another employee had- filed a case under